

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C). No. 2746 of 2016

Khannagar Khapurja Silpanchal Puja Committee **Petitioners**

Mr. Khirod Kumar Rout, Advocate
-versus-

State of Orissa and others **Opposite Parties**

Mr. Debakanta Mohanty, AGA
Mr. P.K. Parhi, ASGI
Mr. Debasis Nayak, Advocate (CMC)
Mr. B.P. Das, Advocate for Opposite Party No.5
Mr. P.K. Bhuyan, Advocate for WATCO
Mr. S.N. Das, Addl. for OWSSB
Mr. P.K. Mohanty, Senior Advocate (BMC)
Mr. P.K. Nayak, Advocate (RMC)
Mr. L.N. Patel, Advocate (SMC)

CORAM:
THE CHIEF JUSTICE
JUSTICE R. K. PATTANAIK

ORDER
08.04.2022

Order No.

22. 1. An affidavit has been filed by Mr. Rajesh Kumar Dash, Senior Divisional Engineer (East Coast Railway, Khurda Division) stating inter alia that as far as Bridge No.11-A at Matgajpur, the work is now going on in full swing and it will be completed in about six to eight months. As far as Bridge No.10-A, the affidavit states that land is yet to be handed over by JICA. However, Mr. Hadibandhu Behera, Engineer in Chief, OWSSB appears in virtual mode and assures the Court that the land in question, will be handed over to the ECo.R positively within the next three days and in any event not later than 12th April, 2022. It is expected that ECo.R will take up work of Bridge No.10-A immediately thereafter and complete it within the same time frame.

2. The OWSSB's proper name be indicated for Opposite Party No.6. The East Coast Railway be impleaded as Opposite Party No.8. The consolidated cause title be filed by learned counsel for the Petitioner within one week. The Commissioner, Bhubaneswar Municipal Corporation (BMC) is present virtually while the Managing Director of WATCO is present in the Court. A notice being handed over by Mr. P.K. Mohanty, learned Senior Advocate appearing for BMC, explaining the status of the Sewerage Treatment and Septage Treatment Plant, i.e., the STP & SeTP in Bhubaneswar. It is stated that there are six Sewerage Districts in Bhubaneswar, four of which, i.e., Sewerage Districts-I to IV, have been executed and are managed by WATCO. Sewerage District-VI is managed by OWSSB whereas Sewerage District-5 is not yet started. The Managing Director of WATCO assures the Court that the SeTP & STP Plants in four Sewerage Districts, managed by WATCO are working well and the pollution levels are under control. He is directed to file an affidavit placing on record the said details.

3. The Commissioner, BMC will file an affidavit as regards the non-commencement of Sewerage District-V and what plans have been made to get it started in a time-bound manner. As regards, Sewerage District No.VI, OWSSB will file an affidavit to indicate when the establishment of the STP will be completed in that District. The affidavits be filed at least one week prior to the next date.

4. Dr. Subhankar Mohapatra, the Commissioner, Rourkela Municipal Corporation (RMC) appeared in virtual mode and sought explain that four pumping stations for the Sewage Treatment Plant have been constructed of which one has been commissioned and the

other three will be commissioned positively by the end of June, 2022. He states that corrective action to ensure that the pollution levels in the Brahmani River into which the treated effluent is discharged is not beyond the acceptable limit. He is directed to file an affidavit setting out the time-bound action plan that the Rourkela Municipal Corporation is drawn up to ensure that only treated effluents that acceptable levels are discharged into the Brahmani River. The affidavit be filed at least one week prior to the next date.

5. Mr. Pradeep Kumar Sahoo, the Commissioner, Sambalpur Municipal Corporation (SMC) is also present online. He states that of the eight pumping stations, four will be commissioned by the end of April 2022 and the remaining four within six months thereafter. The Sewage Treatment Plant will be partially commissioned by the end of this month i.e., the month of April. He states that a Septage Treatment Plant is already fully functioning in Sambalpur. He is also directed to place on record by way of an affidavit at least one week prior to the next date, the time-bound action plan, that Sambalpur Municipal Corporation has for discharge of treated effluents of acceptable level into the Mahanadi River.

6. Mr. Khirod Kumar Rout, learned counsel for the Petitioner, will prepare detailed charts to assist the Court on the next date of hearing, based on the affidavits filed.

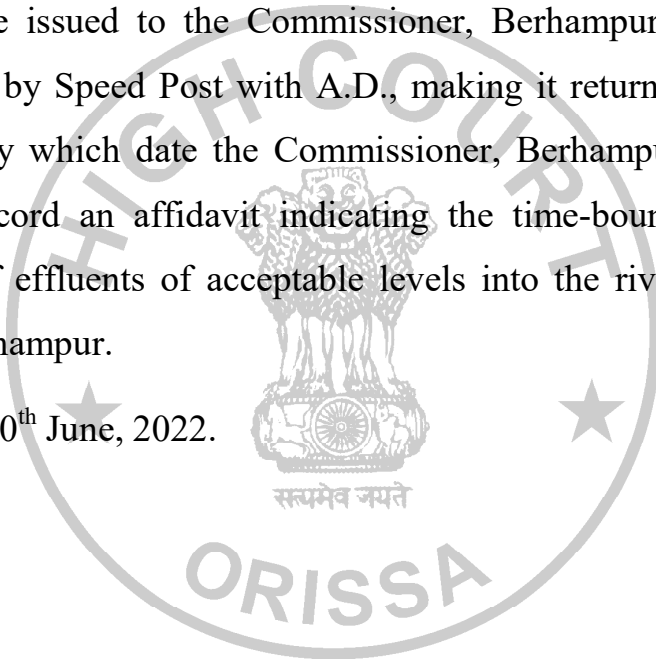
7. WATCO has filed an affidavit today in the Court setting out the time schedule for implementing the Drink From Tap (DFT) with 24/7 water supply to individual households of Cuttack Municipal Corporation (CMC) are Cuttack. According to this time schedule, all 'packages and infrastructure under AMRUT Scheme' are to be physically completed by the end of June, 2022, the DFT with 24/7

water supply will be completed 36 of 54 Zones by 31st December, 2023, Elevated Storage Reservoirs and installation of individual household water meters are to be completed by 30th June, 2024 and the DFT with 24/7 water supply in the balance 18 Zones are to be completed by 31st December, 2024.

8. The WATCO will file a further affidavit, breaking down into shorter time targets the ward wise supply of DFT with 24/7 water supply in Cuttack at least one week prior to the next date. All affidavits be served on learned counsels for all other parties.

9. Notice be issued to the Commissioner, Berhampur Municipal Corporation by Speed Post with A.D., making it returnable on the next date, by which date the Commissioner, Berhampur MC will place on record an affidavit indicating the time-bound plan for discharge of effluents of acceptable levels into the rivers flowing through Berhampur.

10. List on 20th June, 2022.



(Dr. S. Muralidhar)
Chief Justice

(R. K. Pattanaik)
Judge

S. Behera